

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 07 of 2021

IN THE MATTER OF:

Iceglory Communications Pvt. Ltd. & Anr.

...Appellants

Versus

Lalit Mohan Aggarwal & Ors.

...Respondents

Present: -

For Appellants:

**Mr. Krishnendu Datta, Mr. Niladree Chatterjee and
Nilanjan Chatterjee, Advocates.**

For Respondents:

O R D E R
(Virtual Mode)

11.01.2021 The issue raised in this Appeal filed against impugned order dated 17th December, 2020 passed by the Adjudicating Authority, National Company Law Tribunal, New Delhi, Court-VI allowing Respondent No.1 to submit 'Resolution Plan' and putting on hold consideration of 'Resolution Plan' of Appellants, is that Respondent No.1 did not file 'Resolution Plan' within the prescribed time and the impugned order was passed without hearing the Appellants.

Issue notice upon Respondents. Requisites along with process fee be filed during the course of the day. Appellant to provide mobile Nos./ e-mail addresses of the Respondents. Let Notice be issued through e-mail or any other available mode.

Contd....2/-

Post the matter 'for admission (after notice)' on 3rd February, 2021.

It is directed that till the next date of hearing, the Adjudicating Authority will not pass any final order in regard to approval of 'Resolution Plan'.

[Justice Bansi Lal Bhat]
The Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)